

iron rods of the window. The Chowkidar tried to get up but the intruders threatened him and the post man at a pistol point and did not allow them to get up. The intruders then asked the Chowkidar for the keys of the treasury but when told that the same was not with him cut the lock of the treasury and removed cash amounting Rs. 2438.73, and an insured parcel containing 26 HMT watches. They then escaped after tying the Chowkidar and postman on their cots with telephone wires. The spot was visited by senior police officers as well as by the crime team and the dog squad. A case FIR No. 308 dated 7th March 1979 u/s 395/397 IPC has been registered at P. S. Kalkaji and is under investigation.

12 hrs.

RE. MOTION FOR ADJOURNMENT (QUERY)

SHRI SAUGATA ROY (Barrack-pore): I have given notice of an adjournment motion on the situation in Goa, which is very serious.

Two days back, the MGP Government headed by Shashikala Kakodkar was defeated on the floor of the Assembly, and it was followed by unprecedented scenes within the Assembly, including the throwing of a chair at the Speaker and the burning of the Constitution of India by the MGP Members. The Lt. Governor has submitted a report saying that the Ministry is already in a minority and a new Ministry headed by Mr. S. Laad should be sworn in there, but there is unfortunate delay and in the meanwhile Shashikala is using all her *kala* to get Members to her side, to get them defected. She has applied threatening tactics. An hon. Member of this House, Shri Faleiro has telephoned me from Panaji saying that the situation is very serious. The MGP Members are threatening and gheraoing the MLA hostel. The hon. Home Minister is here. The Lt.

Governor has submitted a report. Shashikala is coming to Delhi. I want him to make a small statement because this is a very serious situation.

SHRI VAYALAR RAVI (Chiyarinkil) I may add, because I have given notice of an adjournment motion...

MR. SPEAKER: Your adjournment motion is not on that subject. It is different.

SHRI VAYALAR RAVI: I have given notice under rule 377, I have given notice of a calling attention also.

MR. SPEAKER: Statements under rule 377 are only selected.

SHRI VAYALAR RAVI: I have given two notices on the same subject. Why don't you allow me to draw attention to the fact that horse trading is going on. Goa is completely under the administrative control of the Home Ministry. He can act.

12.02 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE ELECTRONICS TRADE & TECHNOLOGY DEVELOPMENT CORPORATION LTD., NEW DELHI FOR 1977-78 AND A STATEMENT *re.* REVIEW THEREON

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement regarding Review on the working of the Electronics Trade and Technology